

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
IB-137/ND/2024

**IN THE MATTER OF:**

Unity Small Finance Bank Limited

**.....Applicant**

**Vs.**

Jwala Energy Resource Private Limited

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Varsha Banerjee, Adv.

For the Respondent : Mr. Anand Mishra, Mr. Aditya Vikram Bajpai, Adv.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor are present. It was submitted that the parties are trying to settle the matter amicably and therefore sought adjournment. It is noted that the reply on behalf of the Corporate Debtor has not been filed so far. Reply be filed within a period of two weeks and as requested by both the sides, list the matter on **12.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**